

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA.**

O.A. No. 671 of 2005

Date of order : October 13, 2005

C O R A M

Hon'ble Shri Justice P.K. Sinha, Vice-Chairman

Ram Suhawan Prasad, S/o late Sita Ram Prasad, S.O. (A) A/C 8299878, residence of Mohalla -CDA Colony, quarter No. 171, P.S. And P.O. - LBS Nagar, Patna 23,

....Applicants

By Advocate : None

Vs.

1. The Union of India through the Secretary to the Government of India, Ministry of Defence (Finance Division) New Delhi.
2. The financial Advisor (D.S.) , Govt. of India, Ministry of Defence (Finance Division) New Delhi.
3. The Controller General of Defence Accounts (Complaint Cell), West Block, V.R.K. Puran, New Delhi.
4. The Controller of Defence Accounts (A.N. - III Section), Udayan Vihar, Narangi, Guwahati, 71.

....Respondents

By Advocate : Shri D. Surendra

OR D E R (Oral)

By Justice P.K. Sinha, V.C.:-

On call, no one appears on behalf of the applicant. However, Shri D. Surendra, the learned Additional Standing counsel for respondents is present. The applicant

Baloo

has retired from the post of Accounts Officer in the office of Controller of Defence Accounts, Patna with effect from 30.6.2004. He claims that certain dues have remained with respondents authorities as TA, DA, HRA , Dearness Allowance for two months etc. It also appears that earlier the applicant had come before this Tribunal in OA 347 of 1999 but for some other purpose.

2. The learned Additional Standing Counsel points out that the applicant has also claimed that he has filed representation, copies of which are also annexed, but those were not replied to.

3. Whether or not certain dues are lying with respondents ^{are} _{of} matters of record, to be verified by the respondents. Though no one is present on behalf of the applicant, but taking into view the nature of claims made, and in the interest of justice, I am inclined to dispose of this application by directing the respondents to consider the pending representation of the applicant with regard to the dues claimed by him, earned during his service period , and to take a decision about those claims within a period of three months from the date of receipt of copy of this order as well as copy of this application with annexures, by speaking order.



4. The applicant will make available copy of this application with annexures to the respondents along with copy of this order at the earliest. This application, thus, stands disposed of.



[P.K. Sinha] V.C.

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